स्थापित करता है।

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL*

अरी हकम चंद कष्टवाय (मुरेना) : मैं प्रस्ताव करता है कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दक्षा में सुधार के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the fixition of wages and for improvement of working conditions of domestic workers."

The motion was adopted.

भी हकम चद कछवाय: मै विषेयक पुर:-स्थापित करता ह।

CONSTITUTION (AMENDMENT) BILL* (Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak): I bcg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEARER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted.

SHRI ARJUN SETHI: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (Amendment of 4rticle 74 and 163)

भी हकान भन्द महनाय (मुरेना) : मै प्रस्ताव करता है कि भारत के सविधान का और

भी हक्तम चंद कक्तवाय: मैं विधेयक पुर:- सशोधन करने वाले विधेयक को पुर.स्थापित करने की अनुमति दी जाय।

> MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी हकमचंद कछवाय : मैं विधेयक की पूर स्थापित करता हं।

TRADE UNIONS (RECOGNITION) BILL*

भी हकम चंद कछवाय (मुरेना) : मै प्रस्ताव करता है कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विशेषक की पूर:स्थापित करने की अनुमति दी जाय।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

The motion was adopted

श्री हक्तमचर कलवाय: मैं विधेयक को पुरःस्थ।पित करता ह ।

CONSTITUTION (AMEDMENT) BILL* (Amendment of article 19 and substitution of article 326)

श्री सुक्तदेव प्रसाद वर्मा (नवाडा) : मैं प्रस्तात करता हं कि भारत के संविधान का धौर मशोधन करने वाले विधेयक को पुरःग्थापिन करने को अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is :

'That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.